

CENTRAL ADMINISTRATIVE TRIBUNAL  
 ALLAHABAD BENCH  
ALLAHABAD

ORIGINAL APPLICATION NUMBER 678 OF 2001

TUESDAY, THIS THE 15th DAY OF JULY, 2003

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Girja Shankar  
 s/o Shri Ram Kumar,  
 r/o 47/7/D, Shivkuti, P.O. Teliaganj,  
 District Allahabad (U.P.) ....Applicant

(By Advocate : Shri S.K. Mishra)

VERSUS

1. The union of India through the Secretary ,  
 Ministry of Post and Telegraph,  
 New Delhi.
2. The Managing Director ,  
 Bharat Sanchar Nigam Limited ,  
 New Delhi.
3. The Chief General Manager  
 TELCOM Eastern U.P. Circle,  
 Lucknow. U.P.
4. The General Manager ,  
 Telegraph/Telecom ,  
 District - Allahabad U.P.
5. Incharge , Telephone Office/Telegraph Office ,  
 Allahabad Kutchery. ....Respondents

(By Advocate : Shri G.R. Gupta)

O R D E R

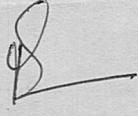
*has*  
 Counsel for the respondents / taken objection to the  
 maintainability of the O.A. itself as applicant is challenging  
 the order dated 29.12.2000 which has been passed by Bharat  
 Sanchar Nigam Limited.

2. I have heard both the counsel on the question of  
 interim relief. The law is well settled by now by the Bombay

High Court, Kolkata Bench of Central Administrative Tribunal as well as the Division Bench of the Tribunal of Allahabad Bench that we have no jurisdiction over the matters. ~~the~~ The orders are passed by Bharat Sanchar Nigam Limited as no notification under section 14(2) of Administrative Tribunals Act, 1985 have been issued so far to bring the Bharat Sanchar Nigam Limited within the jurisdiction of the Tribunal. It would be relevant to refer to the Judgment passed by Division Bench of Delhi High Court in case of Shri Ram Gopal Verma Vs. U.O.I. and others reported in 2002(1)SLJ 352 decided on 24.08.2001 passed in CWP No.2702/01 and Bombay High Court in case of B.S.N.L. Vs. A.R. Patil and others reported in 2002(3)ATJ 1.

3. In view of the above, the O.A. is dismissed as not maintainable in the Tribunal. Applicant is, however, given liberty to seek redressal of his grievance in appropriate forum.

4. There shall be no order as to costs.



Member (J)

shukla/-